

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3533/2021

This the 19th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Aziz Khawaja Ganai, S/o Shri Ghulam Qadir, R/o Garkoot, Uri, Aged: 53 years.

....Applicant

(Advocate: Mr. Jahangir Iqbal Ganai)

Versus

State of Jammu and Kashmir through Principal Secretary to Government Housing ^
Urban Development Department, Civil Secretariat, Srinagar and 3 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.3533/2021) arises out of SWP No.1322/2012, wherein relief is claimed against Srinagar Development Authority. This Tribunal does not have jurisdiction in respect of the employees of Srinagar Development Authority. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun